

Post Matric Scholarship to SC/ST Students

2490. SHRI HET RAM: Will the Minister of WELFARE be pleased to state:

(a) the amount spent by Government on post-Matric Scholarship for the children of those engaged in unclean occupations during the last three years and the number of students covered under the scheme under various groups;

(b) whether Government conducted any study/census of such families in the country and if so, the details thereof, the number of children studying in Classes VI to X and whether all such children are covered under the scheme; and

(c) the steps taken to increase the coverage of all such eligible children under the scheme and to increase the rate of scholarships?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The Centrally Sponsored Scheme of Post Matric Scholarship for students belonging to the Scheduled Castes and Scheduled Tribes covers all the eligible students irrespective of any occupation of their parents. The Scheme is not intended in particular for the children of those engaged in unclean occupations. Collection of information on the no. of students covered by the scheme of children from parents/families engaged in specific occupations therefore, does not arise.

(b) No, Sir.

(c) Prior to the year 1986-87, the scholarship rate under the Centrally Sponsored Scheme of Pre-Matric Scholarship to children of those engaged in unclean occupations for all students in Classes VI to X, was Rs. 145/- per month, and the income ceiling of the families was Rs. 500/- per month. However, the scholarship rates and income

ceiling limits were revised from the year 1986-87 onwards, to Rs. 200/- per month for Classes VI-VIII, and Rs. 250/- per month for Classes IX-X. The income ceiling was also raised to Rs. 1000/- per month. The enhancement of scholarship rates and income ceiling have helped in increasing the coverage of students amongst the children from these families.

Girls Hostels for Scheduled Castes

2491. SHRI HET RAM: Will the Minister of WELFARE be pleased to state:

(a) the details of the capacity of girls Hostels for Scheduled Castes constructed in the country upto March 1989 and the number of Scheduled Castes girl students as on 31.3.1989 hostel-wise, State-wise;

(b) whether Government have undertaken any census of Scheduled Castes girl students studying in post matric classes requiring hostel accommodation; and

(c) if so, the details thereof and the steps taken for allocation of funds in this regard for the year 1990-91 and in the Eighth five year plan?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The information is being collected and will be laid on the Table of the House.

(b) No, Sir.

(c) Does not arise.

Statutory Price of Sugarcane

2492. SHRI GANGA CHARAN LODHI:

PROF. P.J. KURIEN:

SHRI K. PRADHANI:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to review and raise the minimum statutory price of sugarcane;

(b) if so, the details thereof; and

(c) what will be sugar price in open market as a result thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). For 1989-90 season, the Central Government has already raised the statutory minimum price of sugarcane, payable by sugar factories, to Rs. 22.00 per quintal, linked to a recovery of 8.5% with proportionate premium for higher recoveries. For 1988-89 the minimum price was Rs. 19.50 per quintal, linked to a recovery of 8.5%. There is no proposal to increase it further.

(c) Does not arise.

Addition/Deletion of Certain Castes from Scheduled Caste/Scheduled Tribe List

2494. **SHRI UTTAM RATHOD:** Will the Minister of WELFARE be pleased to state:

(a) whether Government have decided to add and delete certain categories of castes from the list of Scheduled Castes and Scheduled Tribes; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). A Cabinet note on the comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes was prepared and submitted to the Cabinet of the previous Government for their consideration. The Cabinet in their meeting held on 26.12.88 had deferred the matter. The present Government is examining afresh all the proposals, recommendations, suggestions, etc.,

received in this regard. Further, any amendments to the existing lists of Scheduled Castes and Scheduled Tribes have to be made only through an Act of Parliament, in view of Articles 341 (2) and 342 (2) of the Constitution.

Inclusion of More Towns of Kerala Under Integrated Development of Medium Towns and Cities Scheme

2495. **SHRI S. KRISHNA KUMAR:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is a proposal to include more towns of Kerala in Eighth Five Year Plan for development under the scheme of Integrated Development of small and medium towns and cities; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). No decision on proposals for inclusion of towns in the Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns in the Eighth Five Year Plan can be taken before the finalisation of the Eighth Five Year Plan.

Export of Coir Goods

2496. **SHRI S. KRISHNA KUMAR:** Will the Minister of TEXTILES be pleased to state:

(a) whether there has been a decline in export of coir goods during last three years;

(b) if so, the details thereof;

(c) whether any steps are being taken to boost the export of coir goods; and

(d) if so, the details thereof?